GOVERNMENT OF ANDHRA PRADESH <u>ABSTRACT</u>

S.W.Department – Rule of reservation in promotions – Comprehensive guidelines issued in G.O.Ms.No.2 SWD, dt.9-1-2004 – Amendment to guideline regarding arriving at the number of vacancies to be filled up – Orders – Issued.

SOCIAL WELFARE (SW.RORI) DEPARTMENT

G.O.Ms.No.76

Dated: 19th October,10-2004. Read the following:

1. G.O.Ms.No.2, SW(ROR1) Department, dt.9-1-2004.

ORDER:

In the G.O. read above comprehensive guidelines were issued for implementing the Rule of Reservation in Promotions. Para No.5 reads as follows:

- "Crucial date for determining the adequacy: 1st September shall be reckoned as crucial date to determine the adequacy of representation in each category of posts for Scheduled Castes and Scheduled Tribes. While arriving at the number of vacancies to be filled based on rule of reservation in promotions in respect of Scheduled Castes and Scheduled Tribes categories, to achieve adequacy of representation, the fraction shall be ignored".
- 2. Thus, it has been ordered to ignore the fraction while arriving at the number of vacancies to be filled based on rule of reservation in promotions.
- 3. Due to this condition "ignoring of fraction" in arriving at the adequacy for Scheduled Castes and Scheduled Tribes, injustice is being caused to SCs/STs while arriving at the adequacy. For example, if the cadre strength of a post is 6 in a particular Department, 15% adequacy comes to 0.90. If fraction is to be ignored, as per the above guideline, the required number of Scheduled Castes would be Zero, and, therefore, there would not be any inadequacy.
- 4. Several representations have also been received to delete the condition of "ignoring the fraction" in the aforesaid G.O. to arrive at the adequacy.
- 5. The Government after careful examination of the matter hereby decided to amend the Para .5 of G.O.Ms.No.2, SW(ROR1) Dept., dated. 9-1-2004. Accordingly the following amendment is issued to the G.O. read above.
- 6. The amendment hereby made shall come into force with effect from the current panel year 2004-2005.

AMENDMENT

In paragraph .5 of the G.O.Ms.No.2, S.W.(ROR1) Dept. dated. 9-1-2004 for the expression "the fraction shall be ignored", the following expression shall be substituted namely;

"the fraction of 0.5 or more shall be rounded off to the next higher digit".

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

MOHAN KANDA CHIEF SECRETARY TO GOVERNMENT.

To

All Departments of Secretariat, A.P., Hyderabad.(with a request to communicate the GO to the Heads of Depts. under their control including the public sector undertakings).

All District Collectors.

The Secretary, A.P.Public Service Commission, A.P., Hyderabad.

The Registrar, A.P.High Court, Hyderabad.

The Registrar, Andhra Pradesh Administrative Tribunal, A.P., Hyderabad.

All Registrars of all Universities in the State.

The Commissioner of Printing and Stationery, A.P., Hyderabad (with a request to print and furnish 400 copies)

- P.S. to Chief Secretary to Government.
- P.S. to Secretary to Government (Ser.), General Administration Dept..
- P.S. to Secretary to Government, Law Department.
- P.S. to Principal Secretary to Government, Social Welfare Department.
- P.S. to Secretary to Government (TW), Social Welfare Dept.
- P.S. to Principal Secretary to C.M.
- P.S. to Special Secretary to C.M., A.P., Hyderabad.
- P.S. to Minister for Social Welfare, A.P., Hyderabad.
- P.S. to Minister for Tribal Welfare, A.P., Hyderabad.

All Sections in Social Welfare Department.

All Sections in General Administration Department.

Copy to Law (J) Department.

SF/SC.

// FORWARDED BY ORDER //

K. Anwradha section officer